

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 428/2003.

this, the 5th day of September 2003.

HON. SMT. MEERA CHHIBBER MEMBER(J)

Kanhaiya Lal, Son of Shri Chhattani, Resident of village
Jagatpur, post Jaisinghpur, District Sultanpur.

....Applicant.

BY ADVOCATE SHRI A.K. BALEDIHA.

VERSUS

1. Union of India through Secretary, Ministry of
Communications Department of Tele-Communication, Sanchar
Bhawan, New Delhi.
2. District Telecom Manager, District Sultanpur.
3. Divisional Engineer (Telecom Department) District
Sultanpur.
4. Sub Divisional Officer, Telecom Department District
Sultanpur.

....Respondents.

BY ADVOCATE SHRI G.S. SIKARWAR.

ORDER(ORAL)



HON. SMT. MEERA CHHIBBER MEMBER(J)

This O.A. has been filed by the applicant for quashing of the ~~the~~ order dated 12.5.2003 passed by the Bharat Sanchar Nigam Ltd (page-33). Bharat Sanchar Nigam Ltd. is a corporation and no notification under Section 14(2) of the AT ACT, has been issued so far, to bring the Bharat Sanchar Nigam Ltd. within the jurisdiction of the Tribunal. Accordingly, this O.A. would not be maintainable in the Tribunal for want of jurisdiction, the O.A. is ^{& accordingly} dismissed as not maintainable. However, liberty is given to the applicant to seek redressal of his grievance in the appropriate forum. No costs.

MEMBER(J)

LUCKNOW: DATED: 5.9.2003.

V.